

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : State Bank of India  
Vs  
Vinayaga Infra Ltd

**MAIN PETITION NUMBER** : CP/430/IB/2018

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/960(CHE)2024

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**ORDER**

Present: Shri. C Ramasubramaniam, Liquidator in person.

This application has been filed to take on record the 20<sup>th</sup> progress report for the quarter ended 31.03.2024.

It is stated that the assets of the Corporate Debtor have been fully liquidated. The application for dissolution could not be filed since the company is also an accused in a criminal complaint filed by the SFIO and the investigation is pending.

Report is taken on record, subject to all just exceptions.

IA/(IBC)/960(CHE)/2024 is accordingly **disposed of**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)